

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A. 192/1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

MANABENDRA NATH DAS

VS.

UNION OF INDIA & ORS.

For the applicant : Mr. B.C. Sinha, counsel

For the respondents : Mr. B. Mukherjee, counsel

Heard on : 21.12.99

Order on : 21.12.99

O R D E R

D. Purkayastha, J.M.

1. Heard ld. counsels for both sides.

2. When the matter is taken up for hearing, ld. counsel, Mr. B.C. Sinha appearing for the applicant in this O.A. submits that the applicant made a representation to the authorities against the enquiry report communicated to him vide order dated 4th December, 1998 but the respondents did not dispose of the same till date. So, appropriate direction may be given to the respondents to dispose of the said representation within a time-bound period.

3. Ld. counsel, Mr. B. Mukherjee appearing for the respondents, submits that he has no instruction in this regard from the side of the respondent-authorities.

4. In view of the aforesaid circumstances, we find no impediment to allow the prayer of the ld. counsel for the applicant, Mr. Sinha. Accordingly, the respondents are directed to dispose of the representation of the applicant.

if any, in accordance with the rules. The disciplinary authority is also directed to pass appropriate speaking order on the same within 4 months from the date of communication of this order. With these observations, the application is disposed of without any order as to costs.

gsm
21.12.89
(G. S. MAINGI)
MEMBER(A)

DP
21.12.89
(D. PURKAYASTHA)
MEMBER(J)

S.M.